

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of the Meeting NC-V held on 20.11.2008**

The Meeting No. 34/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of 20.11.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar, Arora, Dy.DGFT	DGFT
3.	Sh. R.A.Lal, Dy.Director,	R.O, TC, Noida
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Sh. Pramod Kumar, Technical Officer	DOR
6.	Sh. Pradip Kumar, F.T.D.O	DGFT

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**(TEXTILES AND LEATHER ITEMS)**

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At the outset the Minutes of NC Meeting No. 31/AM09 dated 30.10.2008, Meeting No. 32/AM09 dated 06.11.2008 were ratified. However, the following amendment was made in the Minutes of NC meeting No. 28/09 dated 09.10.2008 Manual agenda case No.375, 377 and NC meeting No. 31/09 dated 30.10.2008 Online agenda case No.6 of M/s Super Tannery Ltd. as under: -

In the (i) part of each minute, the sentence may be amended to read as “ Additives (Quaternary ammonium

salt) should be allowed within overall Qty. of Catalyst i.e 53 gm/Kg of PU sole, as per SION at S.No. G-9 “.

Thereafter, Agenda for individual cases for Meeting No. 34/AM09 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

**MEETING NUMBER** : 34/84-ALC3/2008 **MEETING DATE** : 20.11.2008

1	<b>Case No.:7/5/84-ALC3/2008</b>	Party Name:NIYAZ APPARELS	Meet No/Date:34/84-ALC3/2008 20.11.2008	<b>Status:</b> <b>Withdrawn</b>
	HQ File :01/84/050/00077/AM09/	RLA File :04/24/040/00083/AM05/	Lic.No/Date:0410059052 29.06.2004	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been cleared by ALC in its meeting held on 07.10.2004. In view of this case may be withdrawn from agenda.			

2	<b>Case No.:8/5/84-ALC3/2008</b>	Party Name:NIYAZ APPARELS	Meet No/Date:34/84-ALC3/2008 20.11.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00078/AM09/	RLA File :04/24/040/00106/AM05/	Lic.No/Date:0410060366 21.07.2004	Defer Date: 18.12.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status called for from R.A as to whether this case has been ratified by ALC or not is still awaited. It was			

therefore decided to remind them by D.O from Convenor, NC-V and defer the case for re-listing on 18.12.2008.

<b>Case No.:2/23/84-ALC3/2008</b>	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:34/84-ALC3/2008 20.11.2008	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00259/AM09/	RLA File :35/24/040/00031/AM09/	Lic.No/Date: 3510024475 21.08.2008	

Decision: The Committee considered the case as per agenda and decided to ratify the Advance Authorization issued in this case on repeat basis as detailed below: -

Export Product	Export Qty.	Import Product	Qty. allowed per Pc of export product.
Mill made Industrial work wear garments made out of combed Cotton with Flame Resistant Finish. Pant -20000 Pcs –Net content of Fabric 43200 sq. meter (11448 Kg.), Jacket – 15000 pcs –Net content of Fabrics -37200 sq. meter (9858 kgs). 2. Boiler suit -5000 pcs- Net content of Fabric - 21600 sq. meter. (5724 kgs), Total Net content of Yarn-649 kgs, total Net content of the fabrics - 102000 sq. meter (27030 kgs)	40000 Pcs.  Total	1. 100% Egyptian combed yarn Cotton 2.Vat dyes 3. Flavacon 4. Ukadan 5. Silastal 6. Silastan 7.Furnace Oil	1) 1.26 Kgs/Kg on cotton content  2) 1.5% on cotton content 3) 400 gms/Kg of export product 4) 52 gms./Kg of export product 5) 20 gms./Kg of export product 6) 2 gms./Kg of export product 7) May be allowed as per Public Notice No. 42(RE: 2008)/2004-2009 dated 4 <sup>th</sup> July, 2008.

Dyes and Chemicals mentioned in items of import at S.Nos. 2, 3, 4, 5 and 6 shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5. The GSM of the fabric of import and export should be within the range allowed.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

4	<b>Case No.:20/23/84-ALC3/2008</b>	Party Name:RICHA & CO	Meet No/Date:34/84-ALC3/2008 20.11.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00277/AM09/	RLA File :05/24/040/00330/AM09/	Lic.No/Date:0510226334 27.08.2008	Defer Date: 18.12.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 18.12.2008.			

5	<b>Case No.:2/27/84-ALC3/2008</b>	Party Name:VISHVESVARA ENTERPRISES	Meet No/Date:34/84-ALC3/2008 20.11.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00315/AM09/	RLA File :03/95/040/00054/AM09/	Lic.No/Date:0310487239 22.09.2008	Defer Date: 18.12.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting and decided to call for the following information/documents from firm: - <ul style="list-style-type: none"> <li>(i) Specification of nonwoven fabric alongwith GSM;</li> <li>(ii) Justification for wastage claimed.</li> <li>(iii) It was also decided to link earlier similar file wherein norms have been fixed.</li> </ul> <p>The case stands deferred for re-listing on 18.12.2008.</p>			

6	<b>Case No.:7/27/84-ALC3/2008</b>	Party Name:FIBRE WORLD	Meet No/Date:34/84-ALC3/2008 20.11.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00320/AM09/	RLA File :10/24/040/00069/AM09/	Lic.No/Date:1010031034 23.09.2008	Defer Date: 18.12.2008
	Decision: The Committee considered the case as per agenda and observed that team of officers of DGFT,			

DIPP, DC (MSME) and R.O of TC, Noida has already visited the unit of the applicant firm and report is under preparation. Hence, it was decided to defer the case for re-listing on 18.12.2008.

7	<b>Case No.:8/27/84-ALC3/2008</b>	Party Name:TULIP CLOTHING PVT LTD	Meet No/Date:34/84-ALC3/2008 20.11.2008	<b>Status : Rejected</b>
	HQ File :01/84/050/00321/AM09/	RLA File :32/24/040/00031/AM09/	Lic.No/Date:3210038818 23.09.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have only submitted sketch. They have neither submitted calculation sheet nor style no., drawing &amp; size-wise details in absence of which Qty. of inputs cannot be computed. Hence, Committee was constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

8	<b>Case No.:9/27/84-ALC3/2008</b>	Party Name:VIJAYA EXPORTS INDIA P LTD,	Meet No/Date:34/84-ALC3/2008 20.11.2008	<b>Status : Rejected</b>
	HQ File :01/84/050/00322/AM09/	RLA File :32/21/040/00109/AM09/	Lic.No/Date:3210038819 23.09.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given the style no. of export item nor CAD,CAM, Laymarker, Calculation sheet to justify the requirement of inputs. Hence, Committee was constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

	<b>Case No.:11/27/84-ALC3/2008</b>	Party Name:GUPTA EXIM (I) PVT.LTD.	Meet No/Date:34/84-ALC3/2008 20.11.2008	<b>Status : Rejected</b>
	HO File :01/84/050/00324/AM09/	RLA File :05/24/040/00412/AM09/	Lic.No/Date:0510228078	

9			24.09.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given the style no. of export item nor CAD,CAM, Laymarker, Calculation sheet to justify the requirement of inputs. Hence, Committee was constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

10	<b>Case No.:12/27/84-ALC3/2008</b>	Party Name:M/S.RAM COIR MILLS	Meet No/Date:34/84-ALC3/2008 20.11.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00325/AM09/	RLA File :10/24/040/00083/AM09/	Lic.No/Date:1010031084 26.09.2008	Defer Date: 18.12.2008
	<p>Decision: The Committee considered the case as per agenda and observed that team of officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida has already visited the similar manufacturing unit and report is under preparation. Hence, it was decided to defer the case for re-listing on 18.12.2008.</p>			

11	<b>Case No.:1/34/84-ALC3/2008</b>	Party Name:SUPER TANNERY LIMITED,	Meet No/Date:34/84-ALC3/2008 20.11.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00362/AM09/	RLA File :06/24/040/00041/AM09/	Lic.No/Date:0610014506 31.10.2008	Defer Date:18.12.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 18.12.2008.</p>			

12	<b>Case No.:2/34/84-ALC3/2008</b>	Party Name:SUPER TANNERY LIMITED,	Meet No/Date:34/84-ALC3/2008 20.11.2008	<b>Status: Deferred</b>
	HQ File :01/84/050/00363/AM09/	RLA File :06/24/040/00042/AM09/	Lic.No/Date:0610014507 31.10.2008	Defer Date: 18.12.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 18.12.2008.			

13	<b>Case No.:3/34/84-ALC3/2008</b>	Party Name:LEX INTERNATIONAL PVT. LTD,	Meet No/Date:34/84-ALC3/2008 20.11.2008	<b>Status: Rejected</b>
	HQ File :01/84/050/00364/AM09/	RLA File :06/24/040/00038/AM09/	Lic.No/Date:0610014514 03.11.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given manufacturing process nor bifurcated Qty. of PU & PVC coated, in absence of which it is not possible to compute the requirement of inputs. Further, complete details of the application has not been submitted in this case. Hence, Committee was constrained to reject the case.  RLA may take suitable consequential action accordingly.			

14	Case No.:4/34/84-ALC3/2008	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:34/84-ALC3/2008 20.11.2008	Status: Approved
	HQ File :01/84/050/00365/AM09/	RLA File :35/24/040/00043/AM09/	Lic.No/Date:3510025019 04.11.2008	
	Decision: The Committee considered the case as per agenda and decided to ratify the Advance Authorization issued in this case on repeat basis as detailed below: -			
	Export Product	Export Qty.	Import Product	Qty. allowed per Pc of export product.
	Mill made Industrial work wear knitted garments made out of Cotton (50%) and Polyester staple fibre (50%),GSM-150, dyed fabrics. Basic T-Shirt–Net content of Fabric 1060 Kgs. (Cotton content 530 kgs and polyester content 530 kgs)	4000 Pcs.	1. Raw Cotton  2. Polyester staple fibre (1 to 3 denier) 3.Vat dyes  4. Disperse dyes  5.Furnace Oil	1) 1.26 Kgs/Kg on cotton content 2) 1.26 Kgs/Kg on polyester content 3) 1.5% on cotton content of export product 4) 2% of weight of polyester content in the export product  5. May be allowed as per Public Notice No. 42(RE: 2008)/2004-2009 dated 4 <sup>th</sup> July, 2008.
	2. Mill made Industrial work wear knitted garments made out of Cotton (50%) and Polyester staple fibre (50%) dyed fabrics, GSM-200. Pique polo-	6000 Pcs		



Net content of Fabric 2310 Kgs. (Cotton content 1155 kgs and polyester content 1155 kgs)			
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Dyes and Chemicals shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5. The GSM of the fabric of import and export should be within the range allowed.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:5/34/84-ALC3/2008</b>	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:34/84-ALC3/2008 20.11.2008	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00366/AM09/	RLA File :35/24/040/00042/AM09/	Lic.No/Date:3510025022 04.11.2008	
Decision: The Committee considered the case as per agenda and decided to ratify the Advance Authorization issued in this case on repeat basis as detailed below: -			
Export Product	Export Qty.	Import Product	Qty. allowed per Pc of export product.
Mill made Industrial	2500 Pcs.	1. Raw Cotton	1) 1.26 Kgs/Kg on cotton content

15	<p>work wear knitted garments made out of Cotton (50%) and Polyester staple fibre (50%), GSM-250, dyed fabrics. summer pant-Net content of Fabric 1406.25 Kgs. (Cotton content 703.13 kgs and polyester content 703.13 kgs)</p> <p>2. Mill made Industrial work wear knitted garments made out of Cotton (50%) and Polyester staple fibre (50%) dyed fabrics, GSM-380. Winter pant-Net content of Fabric 2137.5 Kgs. (Cotton content 1068.75 kgs and polyester content 1068.75 kgs)</p>	2500 Pcs	<p>2. Polyester staple fibre (1 to 3 denier)</p> <p>3. Vat dyes</p> <p>4. Disperse dyes</p> <p>5. Furnace Oil</p>	<p>2) 1.26 Kgs/Kg on polyester content</p> <p>3) 1.5% on cotton content of export product</p> <p>4) 2% of weight of polyester content in the export product</p> <p>5. May be allowed as per Public Notice No. 42(RE: 2008)/2004-2009 dated 4<sup>th</sup> July, 2008.</p>
<p>Dyes and Chemicals shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5. The GSM of the fabric of import and export should be within the range allowed.</p> <p>The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.</p>				

Case No.:6/34/84-ALC3/2008	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:34/84-ALC3/2008 20.11.2008	Status: Rejected
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16	HQ File :01/84/050/00367/AM09/	RLA File :02/24/040/00178/AM09/	Lic.No/Date:0210119247 04.11.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm were advised to send the proposal for conversion of adhoc norms fixed into SION through their concerned Export Promotion Council in the prescribed Aayat Niryat Form. But, it has been observed that they did not comply thereon. In view of this non-compliance of the said decision of Norms Committee, it has been decided to reject the case. Further, it was also decided to advise R.A that no further A/A on similar basis may be issued to the firm unless SION on this is fixed.</p> <p>RLA may take suitable consequential action accordingly.</p>			

17	<b>Case No.:7/34/84-ALC3/2008</b>	Party Name:COIRFLEX	Meet No/Date:34/84-ALC3/2008 20.11.2008	<b>Status: Deferred</b>
	HQ File :01/84/050/00368/AM09/	RLA File :10/24/040/00087/AM09/	Lic.No/Date:1010031467 04.11.2008	Defer Date: 18.12.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 18.12.2008.</p>			

18	<b>Case No.:8/34/84-ALC3/2008</b>	Party Name:KITEX GARMENTS LIMITED	Meet No/Date:34/84-ALC3/2008 20.11.2008	<b>Status: Rejected</b>
	HQ File :01/84/050/00369/AM09/	RLA File :10/24/040/00092/AM09/	Lic.No/Date:1010031468 04.11.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., which are mandatory in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated 24th March, 2008. Hence, Committee was constrained to reject the case.</p>			

RLA may take suitable consequential action accordingly.

19	Case No.:9/34/84-ALC3/2008	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:34/84-ALC3/2008 20.11.2008	Status: Deferred
	HQ File :01/84/050/00370/AM09/	RLA File :31/24/040/00188/AM09/	Lic.No/Date:3110035987 05.11.2008	Defer Date: 18.12.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the earlier file wherein similar case of the firm has been ratified. It was therefore decided to defer the case for re-listing on 18.12.2008.			

### Manual cases

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Case No. 458	M/s G.D.Enterprises, Kolkata
NC34/09 dt. 20.11.2008	F.NO.1/84/50/381/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization	

No.0210095357 dt. 14.11.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP. It was therefore decided to defer the case for re-listing on 04.12.2008.

Case No. 459	M/s Bhilad Textile Industries Pvt. Ltd.
NC34/09 dt. 20.11.2008	F.NO.1/84/162/1148/AM08-DES-V
Ratification of input output norms in respect of Advance Authorization No. 0310454982 dt. 20.12.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to link the report of team of Norms Committee, who visited the unit of M/s Supreme Nonwoven Industries Pvt. Ltd. and defer the case for re-listing on 18.12.2008.

Case No. 460	M/s Modelma Exports Ltd.
NC33/09 dt.20.11.2008	F.NO.1/84/162/136/AM08-DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 0510195470 dt. 01.12.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers & based on the CAD, Sketch, drawing and measurement submitted in this case and in consultation with representatives of technical authorities present in the meeting decided to ratify the annual advance authorization issued in this case as detailed below: -

Export item	Export Qty.	Import item	Qty. allowed
Mens' long jacket made of 100% cotton woven canvas fabric (Style No. 605257)	8000 Pcs	1) 100% cotton canvas fabrics, GSM-311.	1) @ 3.28 Sq mtrs/Pc
		2) 100% cotton twill fabrics, GSM-171.	2) @ 0.49 Sq mtrs/Pc

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They may check/monitor the style No. mentioned above on the export side.

Case No. 461	M/s Shiny Knitwear, Tirupur
NC33/09 dt.20.11.2008	F.NO.1/84/50/55/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No. 3210037641 dt. 10.04.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and decided to grant another Personal Hearing on 01.01.2009 in view of firm's request made vide their letter dated 14.11.2008.

The case stands deferred for re-listing on 01.01.2009.

Case No. 462	M/s Loyal Textiles Mills Ltd.
NC33/09 dt.20.11.2008	F.NO.1/84/50/594/AM05-DES-V
Ratification of input output norms in respect of Advance Authorization No. 03510011279 dt. 30.12.2003 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that firm have requested to allow

Furnace Oil under the advance authorization in question. In view of this Committee decided to link the recent Public Notice issued by Policy Division pertaining to admissibility of import of fuel under Para 4.7 of Handbook of Procedure Vol.1 and defer the case for re-listing on 18.12.2008.

Case No. 463	M/s Ponn sanger Exports, Coimbatore
NC33/09 dt.20.11.2008	F.NO.1/84/50/238/AM08-DES-V
Ratification of input output norms in respect of Advance Authorization No. 3210037105 dt. 25.01.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and decided to send sample alongwith details submitted by the firm to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 18.12.2008.

Case No. 464	M/s East and Silk (P) Ltd., Kolkata
NC33/09 dt.20.11.2008	F.NO.1/84/50/459/AM06-DES-V
Ratification of input output norms in respect of Advance Authorization No. 0210082301 dt. 23.09.2005 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that now previous IEC No. 4001000083 of the firm has cancelled and a fresh IEC has been issued to the firm as a DTA unit under IEC No.0208008764 dated 11.07.2008. In view of this, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as per written comments of by TC, Mumbai conveyed vide their letter No.38 (30)/2005/Wvg/Vol.VI dated 23.12.2005 as detailed below: -

- (i) Since, Hydrogen Peroxide is indigenously available, hence, import of this may not be allowed.
- (ii) Chemicals like Tergosilk-B may be allowed 75 grams/kg content export of silk.
- (iii) Silicer- L may be allowed 23 grams/kg content export of silk.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 465	M/ Orient Fashions Exports (India) Pvt. Ltd.
NC33/09 dt.20.11.2008	F.NO.1/84/50/772/AM06-DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510177949 dt. 03.03.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/6/2006-07/Hosy. dated 18.11.2008 as detailed below: -

Export item	Import item	Quantity allowed
Infants Top short sleeve in 100% cotton poplin woven fabric. (Style No.392145)	100% cotton poplin woven fabric, GSM-79+/-10%	0.63 Sq mtrs./Pc
Infants Top short sleeve in 100% cotton poplin woven fabric. (Style No.392145)	100% cotton poplin woven fabric, GSM-79+/-10%	0.82 Sq mtrs./Pc
Girls Top (sleeve less) in 100% cotton poplin woven fabric, GSM-79+/-10% (Style No.365101)	100% cotton poplin woven fabric, GSM-79+/-10%	0.41 Sq mtrs./Pc
	Satin ribbon, width 3/8"	0.24 yards
	Cotton lace, width 1/4"	280 yards



The GSM should match in import & Export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 466	M/s Chandramukhi Impex Pvt. Ltd., Kolkata
NC33/09 dt.20.11.2008	F.NO.1/84/162/352/AM06-DES-V
Ratification of input output norms in respect of Advance Authorization No. 0210112346 dt. 13.05.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/61/2008-09/Hosy. dated 18.11.2008 as detailed below: -

Export item	Import item	Quantity allowed
Coveralls made of Nomex IIIA fabric, GSM-180+/-10% with reflective bands.	Nomex IIIA fabric, GSM - 180+/-10%	4.27 Sq mtrs. /Pc
	Reflective Band, width 25MM	4.85 Sq mtrs./Pc

The GSM should match in import & Export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 467	M/s Chandramukhi Impex Pvt. Ltd., Kolkata
NC33/09 dt.20.11.2008	F.NO.1/84/162/1073/AM08-DES-V
Ratification of input output norms in respect of Advance Authorization No. 0210106958 dt. 10.12.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/61/2008-09/Hosy. dated 18.11.2008 as detailed below: -

Export item	Import item	Quantity allowed
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Coveralls made of Nomex IIIA fabric, GSM-180+/-10% with reflective bands.	Nomex IIIA fabric, GSM -180+/-10%	4.27 Sq mtrs. /Pc
	Reflective Band, width 25MM	4.85 Sq mtrs./Pc

The GSM should match in import & Export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 468	M/s Texport Fashions, New Delhi
NC33/09 dt.20.11.2008	F.NO.1/84/162/274/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510107131 dt. 30.10.2003 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are awaited. Hence, it was decided to defer the case for re-listing on 18.12.2008.

Case No. 469	M/s Chelsea Mills, Gurgaon
NC33/09 dt.20.11.2008	F.NO.1/84/50/233/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510188726 dt. 17.08.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. M.K.Jain, Proprietor, who appeared for personal hearing in this case. He explained the case alongwith sample, measurement, calculation sheets and laymarker pertaining to this case. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided as detailed below: -

- (i) Size-wise specification mentioned on each export item in the minutes of ALC meeting held on 14.12.2006 in this case may be deleted;
- (ii) Since, there is double patch on the knee area and pockets on both legs, it was decided to allow cotton/spandex stretch denim fabric @ 2.09 Sq mtrs./Pc instead of 1.733 Sq mtrs/Pc (allowed earlier) against each of the three export item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 470	M/s Chelsea Mills, Gurgaon
NC33/09 dt.20.11.2008	F.NO.1/84/50/722/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510175922 dt. 07.02.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. M.K.Jain, Proprietor, who appeared for personal hearing in this case. He explained the case alongwith sample, measurement, sketch and laymarker pertaining to this case. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting observed that since export order for larger size of export item No. 1 is higher hence, the requirement of 100% cotton dyed fabric shall be more. Hence, it was decided to allow 100% cotton dyed fabric against the export item No. 1 @ 1.50 Sq mtrs./Pc instead of 1.31 Sq mtrs./Pc (allowed earlier) against each of the three export item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 471	M/s Chelsea Mills, Gurgaon
NC33/09 dt.20.11.2008	F.NO.1/84/50/165/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510185662 dt. 03.07.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. M.K.Jain, Proprietor, who appeared for personal hearing in this case. He explained the case alongwith sample, measurement, calculation sheets and laymarker pertaining to this case. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided as detailed below: -

- (i) Size-wise specification mentioned on export item in the minutes of ALC meeting held on 23.11.2006 in this case may be deleted;
- (ii) As regards item of import No.1 i.e 99% cotton, 1% spandex fabric, it was decided to allow @ 2.15 Sq mtrs./Pc instead of 1.91 Sq mtrs./Pc (allowed earlier) against each of the three export item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 472	M/s Gaurav International, Gurgaon
NC33/09 dt.20.11.2008	F.NO.1/84/50/539/AM05-DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510148289 dt. 11.01.2005 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are awaited. Hence, it was decided to defer the case for re-listing on 18.12.2008.

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